

REGISTRAR COURT. 2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 34785/2014
M/S. GAIL INDIA LTD. Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T.)

WITH
SLP(C) No. 34790/2014
(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay
in refiling SLP and appln.(s) for exemption from filing O.T. and
Interim Relief)

SLP(C) No. 33455/2014
(With appln.(s) for exemption from filing O.T. and appln.(s) for
c/delay in refiling SLP and Interim Relief and Office Report)

Date : 07/05/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Abhishek Sharma, Adv.
Mr. Gaurav Agarwal, Adv.
Ms. Rashmi Singh, Adv.
Mr. Rohit Sthalekar, Adv.
Mr. Rashmi Singh, Adv.

For Respondent(s)

Mr. Pradeep Misra, Adv.
Mr. Vinay Garg, Adv.
Mr. Uday Singh, Adv.
Mr. Suraj Singh, Adv.
Mr. Pradeep Misra, Adv.

UPON hearing the counsel the Court made the following
Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.05.09

O R D E R

SLP(C) No.34785 of 2014
06:51:37 CEST
Reason:

Mr. Vinay Garg, learned counsel for Respondent Nos. 1 & 2
seeks and is given four weeks' time to file the vakalatnama and the
counter affidavit. Await the return of service of notice already
Item No.89 2

issued to Respondent 3 & 4.

SLP(C) No.34790 of 2014

The learned counsel for respondent Nos. 2 & 3 has stated that the copies of the pleadings have not been provided to him by the petitioner. Ld. Counsel for the petitioner shall provide the copies of the pleadings to the Ld. Counsel within a week's time and file proof. Ld. Counsel shall file the counter affidavit within a period of four weeks thereafter.

Fresh steps for the service of notice by usual mode to the unserved respondent No. 1 shall be taken by the learned counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Trial Court the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above.

SLP (C) No.33455/2055

Mr. Vinay Garg, Ld.Counsel appearing for the respondent No.1 seeks and is given four weeks' time to file the vakalatnama and the counter affidavit whereafter no further extension be allowed.

Four weeks time as last chance is given to the Learned Counsel for the petitioner to comply with the terms of the order dated 26.02.2015 of this Court.

List again on 26.8.2015.

(M K HANJURA)
Registrar

KP